

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 6818 & 6819/Del/2018
Assessment Years : 2008-09 & 2009-10**

M/S TARUN ENTERPRISES PVT. LTD., 5036, EXCELSIOR CINEMA STREET, SIRKIWALAN, DELHI – 11 006 (PAN: AAAC4460C) (Appellant)	Vs. ITO, WARD 25(1), NEW DELHI (Respondent)
--	---

Appellant by	:	Sh. Nippun Mittal, CA
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing	:	12.03.2021
Date of pronouncement	:	12.03.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2008-09 & 2009-10 are directed against the separate orders of Learned CIT(A)-9, New Delhi.

2. The assessee's Director vide letter dated NIL has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

